

**IN THE INCOME TAX APPELLATE TRIBUNAL
"J-SMC" BENCH MUMBAI**

**BEFORE SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER &
SHRI GAGAN GOYAL, ACCOUNTANT MEMBER**

**ITA No.2529/Mum/2024
(Assessment Year: 2022-23)**

HMIL Shareholding (General Assistance- 1994), Trust – 1, Ion House, Dr. E. Moses Road, Mahalaxmi, Mumbai-400011.	बनाम/ Vs.	ITO-Ward 14(1)(1), Aayakar Bhavan, M.K.Road, Mumbai-400020.
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : AABTH9781Q		
(अपीलार्थी/ Appellant)		(प्रत्यर्थी / Respondent)

Assessee by :	Shri Motichand Gupta.AR
Revenue by :	Shri.Asif Karmali. Sr. DR

सुनवाई की तारीख / Date of Hearing	17/10/2024
घोषणा की तारीख / Date of Pronouncement	17/10/2024

आदेश / ORDER

PER PAVAN KUMAR GADALE - JM:

At the time of hearing, the Ld. AR of the assessee filed a letter mentioning that the assessee is pursuing the remedy under section 154 of the Act and the application is filed before the Income Tax Department and the Ld.AR requested for withdrawal of the appeal. Therefore, considering the facts,

submissions and the letter of the assessee, the appeal filed by the assessee is treated as withdrawn and is dismissed.

2. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 17.10.2024.

Sd/-

(GAGAN GOYAL)
ACCOUNTANT MEMBER

Sd/-

(PAVAN KUMAR GADALE)
JUDICIAL MEMBER

Mumbai, Dated 17/10/2024

KRK, PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त(अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुम्बई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

1.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Asst. Registrar)
आयकर अपीलीय अधिकरण, मुम्बई / ITAT, Mumbai